

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI



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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/485/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : MILESTONE REAL ESTATE FUND  
NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS INDIA PVT LTD  
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Aashish Jain Nunia	Counsel for Petitioner	
2.	Yusuf. S. Q	Counsel for Res	

**ORDER**

Counsel for both the parties are present. Counsel for the Corporate Debtor submitted that the settlement of the outstanding debt is under consideration and prayed for time. At request, time is enlarged. Put up on **18.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)